

(In pursuance of clause (3) of Article-348 of the Constitution of India, the following translation in English of the Government Notification, Industries, Energy & Labour Department No. Bashpake-0612/CR-29/Labour-1, dated 24th September 2021 hereby published under the authority of the Governor)

By order and in the name of the Governor of Maharashtra,

VINITA VAID SINGAL,
Principal Secretary (Labour) to Government.

INDUSTRIES, ENERGY AND LABOUR DEPARTMENT,

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032. dated the 24th September, 2021.

NOTIFICATION

CONSTITUTION OF INDIA.

No.Bashpake-0612/CR-29/Labour-1.— In exercise of the powers conferred by the proviso to article 309 of the Constitution of India and in supersession of all existing rules, orders or instruments made in this behalf, the Governor of Maharashtra is hereby pleased to make the following rules regulating recruitment to the posts of the Director of Steam Boilers, Joint Director of Steam Boilers and Deputy Director of Steam Boilers, Group-A, on the establishment of the Directorate of Steam Boilers which is under the Industries, Energy and Labour Department of the Government of Maharashtra, as follows:—

1. These rules may be called as the Director of Steam Boilers, Joint Director of Steam Boilers and Deputy Director of Steam Boilers, Group-A (Recruitment) Rules, 2021.

2. In these rules, unless the context requires otherwise,—

(a) "Act" means the Boilers Act, 1923 (5 of 1923);

(b) "Directorate" means the Directorate of Steam Boilers, Government of Maharashtra;

(c) "Degree" means a degree in Mechanical Engineering or Production Engineering or Power Plant Engineering or Metallurgical Engineering from a recognized University or equivalent;

(d) "Government" means the Government of Maharashtra;

(e) "Recognized University or equivalent" means Central or State funded University or Institution, Engineering College approved by All India Council for Technical Education or Private or Deemed University approved by the University Grants Commission, Institution of Engineers.

3. Appointment to the post of Director in the Directorate shall be made either,—

(a) by promotion of a suitable person having minimum four years' experience as a Joint Director in the Directorate; or minimum eight years' total experience as a Joint Director in the Directorate and as a Deputy Director in the Directorate; or minimum eight years' experience as a Deputy Director in the Directorate; or

(b) by nomination from amongst the candidates who,—

(i) possess a degree; and

(ii) possess ten years' experience in managerial capacity, in the design, construction, erection, operation, testing, repair, maintenance or inspection of boilers or in the implementation of the Act and Rules and Regulations framed thereunder; and

(iii) is not more than 1.8 meters in height and not too stout to enter elliptical manhole of size 305 mm x 406 mm of boiler comfortably.

4. Appointment to the post of Joint Director in the Directorate shall be made either:-

(a) by promotion of a suitable person having minimum four years' experience as a Deputy Director in the Directorate; or

(b) by nomination from amongst the candidates who,-

(i) possess a degree;

(ii) possess six years' experience in managerial capacity in the design, construction, erection, operation, testing, repair, maintenance or inspection of boilers or in the implementation of the Act and Rules and Regulations framed thereunder; and

(iii) is not more than 1.8 meters in height and not too stout to enter elliptical manhole of size 305 mm x 406 mm of boiler comfortably.

5. Appointment to the post of Deputy Director in the Directorate shall be made by nomination from amongst the candidates who,-

(a) are not more than thirty-eight years of age:

Provided that, the age limit shall be relaxed upto five years in case of the candidates belonging to the reserved category:

Provided further that, the maximum age limit can be relaxed upto five years for the candidates working in Government:

Provided further that, relaxation of five years shall be available to the reserved category Government employees either for being Government employee or for belonging to the reserved category;

(b) possess a degree;

(c) possess two years' experience as a technical personnel in the design, construction, erection, operation, testing, repair, maintenance or inspection of boilers or in the implementation of the Act and Rules and Regulations framed thereunder; and

(d) is not more than 1.8 meters in height and not too stout to enter elliptical manhole of size 305 mm x 406 mm of boiler comfortably.

6. A person appointed to the post mentioned in clause (b) of rule 3, 4 or 5 above shall be on probation for a period of two years. Probation period may be extended maximum upto one year. Person appointed to the said post shall be required to complete the probation period satisfactorily. If he does not complete the probation period satisfactorily or is not found suitable for the post during the probation period he shall be liable to be terminated from service.

7. A person appointed to the post mentioned in clause (b) of rule 3, 4 or 5 above shall be required to pass the examinations in Marathi and Hindi Languages according to the rules made in that behalf, unless he has already passed or has been exempted from passing those examinations. A person shall not be eligible for annual increment or for the promotion, until he passes examinations in Marathi and Hindi Language.

8. A person appointed to the post mentioned in clause (b) of rule 3, 4 or 5 above should possess a Knowledge of Computer Operations as per the rules prescribed by the Government, from time to time, within the stipulated period, unless he has been exempted therefrom. A person shall not be eligible for annual increment or for the promotion, until he possess such a Knowledge of Computer Operations as per the rules prescribed by the Government in that behalf.

9. A person appointed to the post mentioned in clauses (b) of rule 3, 4 or 5 above shall submit a declaration of Small Family as per the provisions of the Maharashtra Civil Services (Small Family Declaration) Rules, 2005 or any other rules made by the Government in that behalf, from time to time.

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महाराष्ट्र शासन राजपत्र असाधारण भाग चार अ, सप्टेंबर २४, २०२१/आश्विन २, शके १९४३

10. A person appointed to the post mentioned in rule 4 or 5 above shall be liable for transfer anywhere in the State of Maharashtra.

By order and in the name of the Governor of Maharashtra,

VINITA VAID SINGAL,
Principal Secretary (Labour) to Government.